

which are now at par with the rates of D.A. in force in Madras:

Pay per month	Rate of Dearness Allowance per month
Below Rs. 90	Rs. 33
Rs. 90—Rs. 149	Rs. 50
Rs. 150—Rs. 209	Rs. 65
Rs. 210—Rs. 399	Rs. 81
Rs. 400—Rs. 1000	Rs. 90
above Rs. 1000	Amount by which pay falls short of Rs. 1090.

(c) One of the forms in which employees in the pay-range of Rs. 90 to 1010 (inclusive of dearness pay) are required to deposit a prescribed part of their emoluments is 'Twelve-Year National Defence Certificates.

Protection of Industrial Projects against Heavy Attacks

1654. Shri H. C. Soy: Will the Minister of Home Affairs be pleased to state:

(a) the special steps taken to protect our vital industrial projects and lines of vital communication in the country against sabotage and enemy air attacks; and

(b) to what extent the resources of Gram Panchayats and their Village Volunteer Corps have been augmented and re-oriented?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The special measures in the respect include:

Round-the clock guard and patrol of sensitive zones and buildings where specially important and vulnerable machinery is housed;

Declaration of such places and areas as "prohibited" and "protected" places as per a list to be maintained and revised from time to time;

Control of egress and ingress;

Detection and prevention of subversive activities and plans;

Regulation (and in certain cases prevention) of photography of vital installations.

(b) It has been suggested to the State Governments that the Village Volunteer Force should be augmented and strengthened and that specific tasks should be assigned to its members in the spheres of local defence and mass education. Appropriate training measures, including training in the use of arms to the extent possible have been suggested. The role of Panchayati Raj institutions and the village volunteer force has also been outlined.

Punjab-Pepsu Joint Seniority List

1665. Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of Home Affairs be pleased to state:

(a) whether under the States Reorganisation Act, 1956, Government have finalised the joint seniority list of the Officers of all grades of the erstwhile Punjab and Pepsu States;

(b) whether such gradation lists have been given effect to; and

(c) if not, the steps taken by Government to implement the provisions of the States Reorganisation Act in this regard?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): (a) As on 1st November 1965, final gradation lists for 18,668 employees out of 35,042 employees, had been published with the approval of the Government of India.

(b) and (c). Some complaints have been received about non-implementation of the final gradation lists. A Directive under the States Reorganisation Act has been issued to the State Government.